

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2925 of 2020

1. Nasir Ansari, son of Md. Majid Mian
 2. Aamna Bibi, wife of Md. Majid Mian;
 3. Majid Mian, son of Late Kabir Md. Mian;
 4. Jabbar Mian, son of Md. Nejam Mian
- Petitioners**

- V e r s u s -

The State of Jharkhand

... .. Opposite Party

CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioners : Mr. Manoj Kumar No. 2, Advocate.

For the State : Mr. Shekhar Sinha, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Instant petition has been filed for grant of anticipatory bail to the petitioners who apprehend their arrest in connection with Chainpur P.S. Case No. 202/2019, for the offence under Sections 341, 329, 504/34 of the Indian Penal Code, pending in the Court of S.D.J.M., Palamau at Daltonganj.

Mr. Manoj Kumar No. 2, learned counsel appearing for the petitioners submits that there is land dispute between the parties and as such in order to bargain, instant case has been lodged with general and omnibus allegations. Learned counsel further submits that parties have compromised the case outside the court, which would be evident from Annexure-2 series annexed with the bail application.

Mr. Shekhar Sinha, learned APP does not dispute the submission.

Having heard counsel for the parties and considering facts and circumstance of the case, petitioners named above are directed to surrender before the Court below within a period of four weeks from today and in the event of their arrest and/or surrender, they are directed to be enlarged on bail on furnishing bail bonds of Rs.20,000/- (Rupees Twenty Thousand) each, with two sureties of the like amount each, to the satisfaction of S.D.J.M., Palamau at Daltonganj in connection with Chainpur P.S. Case No. 202/2019, subject to fulfillment of conditions as laid down under Section 438 (2) Cr.P.C.

(Dr. S. N. Pathak, J.)